

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ZEXUS AIR SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	ZEXUS AIR SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	22 nd April, 2013
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U62200DL2013PTC251028
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: O. L. 48, Office Level 4 Terminal 3, IGI Airport New Delhi, South West Delhi-110037, India Also at:- 2nd Floor, JMK Tower, NH8, D Block, Kapas Hera Estate, New Delhi-110037, Delhi, India Office No. 148-149, 1st Floor, Centrum Plaza, Golf Course Road, Gurgaon – 122002 (Haryana)
6.	Insolvency Commencement date in respect of corporate debtor	25 th March, 2022
7.	Estimated Date of closure of insolvency resolution process	21 st September, 2022 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Aashish Gupta IBBI/IPA-001/IP-P-02540/2021-2022/13895
9.	Address and Email of the Interim Resolution Professional as registered with the Board	221-A/19, Ground Floor, Onkar Nagar B, Tri Nagar, North West, New Delhi-110035 Email:- aashish1111@yahoo.co.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018 Email:- cirp.zexusair@gmail.com
11.	Last Date of Submission of Claims	8th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,	Not Applicable

	ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) WebLink:- https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Zexus Air Services Private Limited** on 25th March, 2022.

The creditors of **Zexus Air Services Private Limited** are hereby called upon to submit their claims with proof, on or before **8th April, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Aashish Gupta
Interim Resolution Professional
IBBI Reg. No.- IBBI/IPA-001/IP-P-02540/2021-2022/13895
For Zexus Air Services Private Limited
Email: cirp.zexusair@gmail.com, aashish11_11@yahoo.co.in

Place: New Delhi
Date: 26th March, 2022